

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

15. C.P. (IB)-1403/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.09.2018**

NAME OF THE PARTIES: Sanidhya Industries LLP

v/s.

Simrut Foods & Hospitality Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

15. C.P. (IB)-1403/(MB/2018)

Both side present. In view of the Admission of CP. No 1973/2018 filed by the Financial Creditor against this Corporate Debtor, the petitioners are directed to approach the IRP by filing claim and IRP with deal with the claim in accordance with law. In view this, the Petition is dismissed as infructuous.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)